

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 82 of 2008**

**Dated: 21<sup>st</sup> July, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

**Bharat Coking Coal Ltd.  
Versus  
DLF Power Limited & Anr.**

**.... Appellant (s)**

**...Respondent (s)**

Counsel for the Appellant (s): Mr. K.K. Rai, Sr. Adv. with  
Mr. Atrabhavan Singh &  
Mr. Anupam Lal Das  
Counsel for the Respondent (s): Ms. Sneha Proxy counsel for  
Mr. Manu Seshadri for R-1

**ORDER**

Mr. K.K. Rai, the learned Senior Counsel appearing for the Appellant submits that even though several adjournments have been given on the ground that settlement talks are going on, but there is lack of cooperation on the part of the other side.

The learned proxy counsel appearing on behalf of the Respondent submits that still the settlement talks are going on and she seek the adjournment as a last chance.

Hence, post the matter on **30.08.2011**. No further adjournments will be granted on that date.

**(Justice P.S. Datta)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

Ts/ks